

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Tuesday 28<sup>th</sup> day of August Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)  
THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

O.A./310/1420/2014

V. Ganesan  
Civilian Motor Driver (Special Grade)  
Office of the INS Kattabomman,  
Naval Base, Vijayanarayananam,  
Tirunelveli- 627 119.

.....Applicant

(By Advocate : M/s. Vijay Shankar)

1. The Union of India,  
Rep. by the Flag Officer,  
Commanding in Chief,  
Eastern Naval Command Head Quarters,  
Naval Base, Visakhapatnam- 530 014; VS.

2. The Commanding Officer,  
INS Kottabomman,  
Naval Base, Vijayanarayananam,  
Tirunelveli- 627 119.. ... Respondents

(By Advocate: Mr. K. Rajendran)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. Applicant has filed this OA seeking the following reliefs:-

"to call for the proceedings of the 1<sup>st</sup> respondent in its CE/2007/DPC/FOT/1 dated 08.04.2014 and quash the same and consequently direct the respondents to redesignate the applicant as Foreman with all consequential and attendant benefits including pay, seniority and status etc and pass such other order or orders as may be deemed fit and thus render justice."

2. It is submitted that applicant joined service as a Civil Motor Driver (CMG) Grade II, was granted promotion subsequently as CMD, Grade I and further as CMD (SG). The later post was subsequently redesignated as Foreman and the applicant was shown as Foreman. However, the applicant's designation was changed again and presently he is being shown as CMD (SG). It is alleged that such restoration of the previous designation caused loss of status, prestige and seniority. The applicant's representation in this regard was rejected by impugned order dated 08.04.2014 aggrieved by which the applicant has filed the instant O.A.
3. Ld. Counsel for the respondents would submit that while redesignating the post held by the applicant, the applicant had not been subjected to any loss of seniority, pay or status. In any case, the applicant had only been promoted to CMD (SG) and he had no right to be designated as Foreman. Such re-designation of posts is a matter of administrative convenience and do not give rise to any legal rights, it is contended.

4. We have considered the matter. As it is submitted that the applicant had not been subjected to any loss of seniority, pay or status and also that the nature of work performed by the applicant remained the same, we are of the view that this is not a fit case for the Tribunal to interfere.

5. The OA is devoid of merits and is accordingly dismissed. No costs.